

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

In the matter of:

838/2016

Levon Engineers Pvt. Ltd.

...Petitioner

v.

Registrar of Companies, NCT of Delhi & Haryana

...Respondent

SECTION: U/S. 560(6).

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:

Anil Agarwal, PCS.

For the respondent:


Aparna Mudiam, Asstt. Registrar of Companies.

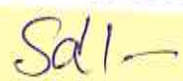
Intervener:

Lakshmi Gurung & Easha Kadian, Stdng. Counsel for ITD.

ORDER

Ld. Counsel for the petitioner as well as Id. Assistant Registrar of Companies for the respondent ROC is present. The petitioner is directed to take notice to the jurisdictional Income Tax Office who completed the last assessment of the company prior to its striking off as well to forward a copy of the petition alongwith annexure to the Id. Counsel appearing for the Income tax Deptt. before this Tribunal i.e. Ms. Lakshmi Gurung within a period of one week. Income tax department to respond to petition on or before the next date of hearing. Post the matter for enquiry on 24th January, 2018.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS